

RC 2172019A0002/CBI/ACU-VI/AC-II/New Delhi
CC No. 61/2019
CBI Vs. Sudesh Kumar

14.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI with
IO/Inspector Savita.

Sh. Harsh K. Sharma, Ld. Counsel for the
accused.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Ld. Counsel for the accused submits that accused being the non-technical person was unable to join the proceedings through VC. However, he tried to visit his chamber but on account of traffic jam and traffic diversion due to preparation of Independence Day Celebration, he could not reach the chamber. Ld. Counsel further submits that accused will definitely appear through Video Conferencing on the next date of hearing.

Arguments on charge/discharge heard.

List the case for orders on **07.09.2020** through Video Conferencing.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/14.08.2020